

**GOVERNMENT OF INDIA
COAL AND MINES
LOK SABHA**

UNSTARRED QUESTION NO:564
ANSWERED ON:09.07.2004
ACCIDENTS IN MINES
Athawale Shri Ramdas

Will the Minister of COAL AND MINES be pleased to state:

- (a) The comparative data of the number of people injured/killed in various coal mines in the country during the last three years, till date ;
- (b) The action taken by the Government in such cases against guilty officers;
- (c) The compensation provided to each of the persons injured and the families of each of the persons died in each of these cases;
- (d) If so, the time when assistance was given and if not the reasons therefore, and;
- (c) The remedial measures taken by the Government to prevent the recurrence of such accidents in future

Answer

THE MINISTER OF STATE FOR COAL AND MINES (Dr. DASARI NARAYANA RAO)

- (a): Comparative data of the number of people injured/killed in accidents in various coal mines in the country during the year 2002 till June '04 is at Annexure-I.
- (b) The Director General Of Mines Safety (DGMS) is the authority empowered to enforce the Mines Act-1952, which governs safety in coal mines. DGMS conducts enquiry into each fatal accident and is empowered to prosecute the persons held responsible for a mine accident, in a court of Law. The Action taken by the Government in such cases against guilty officers is at Annexure-H.
- (c) Year-wise amount of compensation paid by CIL and SCCL to the families of the persons killed in mining accidents is given in Annexure-III.